

year 1972 are due to be submitted by the State Chief Inspectors of Factories to the Director, Labour Bureau, Simla by the end of August, 1973. Increase in accidents is generally due to obsolete machinery, faulty maintenance of machinery, lack of required facilities, lack of knowledge, skills and attitude towards accident reduction.

(c) The safety requirements laid down in the Factories Act, 1948 and State Factory Rules framed the rounder are being enforced, constantly reviewed, enlarged and improved upon wherever necessary. Safety training and education is also being imparted through the Central Labour Institute, Regional Labour Institutes and the National Safety Council.

REPRESENTATION FOR ASSIST- ANCE BY WAY OF INTEREST FREE LOAN

*649. SHRI DWIJENDRALAL SEN GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Shri Sukumar Sen, father of the Jate war hero Lt. Commander R. K. Sen of INS 'Khukri' made a representation to the Prime Minister on 1st February, 1972, with reference to her letter of condolence and promise of all assistance dated 1st January, 1972;

(b) if so, whether the assistance asked for by way of an interest free loan against security of his Calcutta house has been offered; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) to (c) A statement is laid on the Table of the House.

STATEMENT

The father of the late officer had requested for an interest-free loan for building 2 or 3 flats on his land at Calcutta. The matter was considered by the Government of West Bengal but, since funds at their disposal were limited and considerable

liberalised pensionary awards and other rehabilitation benefits were available to the family, it was not found possible to finance resettlement scheme proposed by Shri Sen. He was informed of this position both by the Government of West Bengal and the Central Citizens' Council and advised directly to negotiate with the Life Insurance Corporation for the required loan.

The rehabilitation benefits afforded to the family are as follows:—

Assistance from Public Funds:

Pay	and	Allowances
for Dec. 71	.	Rs. 1231-50

Pay and Allowances for Jan. 72	.	Rs. 1231-50
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Pay	and	Allowances
for Feb. 72	.	Rs. 787-50

Pension p.m.	.	Rs. 788-00
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Family Gratuity	.	Rs. 9500-00
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Death Gratuity	.	Rs. 12600-00
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Vir Chakra Grant	Rs. 50-00 p.m. for
	life.

Financial Assistance given by State Authorities

Cash grant	Rs. 5000-00
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Gallantry Awards	Rs. 2500-00 (Vir Chakra)
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Assistance from Non-Indian Naval Benevolent Association

Lump sum grant	Rs. 3000-00
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Monthly grant for 10 months .. @	Rs. 250-00 p.m.
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Naval Officers family Assistance fund

Lump sum grant	Rs. 750-00
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Monthly grant for 6 years .. @	Rs. 150.00 p.m.
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Employment I Other Assistance;

The widow has been provided employment through Ministry of Defence, in Punjab National Bank, Calcutta on

a starting emoluments of Rs. 369.10 p.m.

The widow has been allotted an IOC Petrol Pump at Bidhan Sarani, Calcutta.

The Brother of the deceased officer has also been provided with employment in the Punjab National Bank, Calcutta on a starting emoluments of Rs. 369.10 p.m.

*650. [Transferred to the 26th March, 1973].

LOCATION OF A SCOOTER FACTORY IN KERALA

*651. SHRI K. CHANDRASEKHARAN: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether Government had any proposal to locate a scooter factory at Alleppey in Kerala;

(b) whether it is now proposed to locate the new Scooter factory in some other State; and

(c) if so, the reasons thereof?

THE MINISTER OF HEAVY INDUSTRY (SHRI T. A. PAD): (a) No, Sir.

(b) and (c) Do not arise.

हैवी इंजीनियरिंग कारपोरेशन में बार-बार हाथ

*652. श्री जगदम्बी प्रसाद यादव : क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 10 दिसम्बर, 1972 के हिन्दी साप्ताहिक "रांची एक्सप्रेस" में प्रकाशित इस आशय के समाचार की ओर दिलाया गया है कि हैवी इंजीनियरिंग कारपोरेशन को अपने अधिकारियों द्वारा किये जाने वाले कदाचारों के कारण बार-बार हाथ उठानी पड़ रही है ; और

(ख) यदि हां, तो इस संबंध में सरकार की प्रतिक्रिया क्या है ?

f [RECURRING LOSSES IN HEAVY ENGINEERING CORPORATION

*652. SHRI J. P. YADAV: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether Government's attention has been invited to a report appearing in the Hindi Weekly Ranchi Express dated 10th December, 1972 to the effect that the H.E.C. has been running into recurring losses due to corrupt practices by its officials; and

(b) if so, what is Government's reaction thereto?]

भारी उद्योग मंत्री (श्री टी. ए. पाद) :

(क) जी, हां। प्रेस रिपोर्ट में भारी इंजीनियरी निगम के फाउन्ड्री फोर्ज प्लांट के कारखाने के लिए स्टील स्कैप की खरीद के मामले में भ्रष्टाचार के आरोप थे।

(ख) फाउन्ड्री फोर्ज प्लांट के कारखाने के महा-प्रबन्धक की अयक्षता में भारी इंजीनियरी निगम के वरिष्ठ अधिकारियों की एक समिति ने प्रेस रिपोर्ट के आरोपों की जांच की थी। समिति की राय में ये आरोप निराधार थे।

[THE MINISTER OF HEAVY INDUSTRY (SHRI T. A. PAI): (a) Yes, Sir. The Press report contained allegations of malpractices in the purchase of steel scrap for Foundry Forge Plant of the Heavy Engineering Corporation.

(b) A Committee of senior officers of Heavy Engineering Corporation with the General Manager, Foundry Forge Plant as its Chairman conducted an inquiry into the allegations contained in the newsreport. The Committee came to the conclusion that the allegations were baseless.]

t[] English translation.